- (b) Posts in the Administrative Grades in various Departments are filled by selection. The supersession of an officer for promotion does not imply that he is not fit for retention in his existing appointment and accordingly there is nothing wrong in his continuance in service beyond the age of 55.
  - (c) and (d) Do not arise.

### COURT CASES IN RESPECT OF CLAIMS OF RAILWAY EMPLOYEES

- 10. SHRI A. C. GILBERT: Will the Minister of RAILWAYS be pleased to refer to the reply to Unstarred Question No. 580 given in the Rajya Sabha on the 4th March, 1968 and state:
- (a) out of the total number of cases which were taken to courts of law from April 1964 to 31st January 1968, the number of cases which were decided in favour of Railways on technical grounds such as time barred and lack of jurisdiction, etc.;
- (b) out of the total number of cases which went to the courts of law from April 1964 to 31st January, 1968, the number of cases which related to non-payment of wages; and
- (c) the total amount claimed by the employees excluding compensation, and the amount decreed by the courts, and the amount awarded as lawyers fees and other costs against the Railways in those cases?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) 17 (Sev23teen).

- (b) 636.
- (c) (i) Total amount claimed by the employees excluding compensation in cases filed during the period 1-4-64 to 31-1-68. Rs. 24,20,059.27
- (ii) Amount decreed by the courts Rs. 89,814.97
- (iii) Amount awarded and lawyers fees and other costs Rs. 9,126.46

### OFFICERS SENT TO OTHER DEPARTMENTS ON DEPUTATION

11. SHRI A. C. GILBERT: Will the Minister of RAILWAYS be pleased to state:

- (a) the number of Class I and II officers, classwise, who were sent on deputation to other Departments and Government Undertakings etc. during the last 5 years, year-wise;
- (b) whether applications are invited before the selections are made in such cases; and
- (c) the criteria laid down for making such selections?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) The information is given below:

	Year		]	No. of officers sent on deputation	
				Class I	Class II
1963				36	15
1964				36	13
1965				45	17
1966				26	12
1967		•	•	34	15

- (b) Recommendations are normally made from among officers who volunteer for being sent on deputation. The selection is made by the borrowing department from the panel of names recommended.
- (c) Recommendations are made taking into account the qualifications and experience stipulated for the particular assignment and the names of a few officers considered suitable on the basis of their record of service are forwarded.

## PRODUCTION OF VESPA AND LAMBERETTA SCOOTERS

- 12. SHRI B. C. PATTANAYAK I Will the Minister of INDUSTRIAL DEV-ELOPMENT AND COMPANY AFFAIRS be pleased to state:
- (a) the number of Vespa and Lambretta Scooters manufactured during the year 1967 -68;
- (b) whether there is any proposal under Government consideration to issue licences to some other interested firms for the manufacture of Lambretta Scooters to meet the growing demands of these vehicles; and
- (c) if the answer to part (b) above be in negative, what are the reasons there for ?

Written Answers

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) The production of Vespa and Lambretta Scooters during the year 1967-68 is given below:

Nos.
Vespa . . . . . 17,724
Lambretta . . . . 14,842

(b) and (c) There is no proposal to license another party for the manufacture of Lambretta Scooters. Government have, however, decided that, to meet the growing demand for scooters, an additional unit of a suitable economic capacity should be licensed for the manufacture of a good scooter of another make.

#### इलाहाबाद के निकट बिरोही स्टेशन पर गाड़ी का पटरी से उतर जाना

13. श्री राम सहाय: क्या रेल मन्त्री यह बताने की कृपा करेंगे कि क्या यह सच है कि 14 मई, 1968 को दिल्ली आने वाली दिल्ली-कलकत्ता एक्सप्रेस का एक डिब्बा इलाहाबाद के निकट बिरोही स्टेशन पर पटरी से उतर गया था; यदि हां, तो इसके परिणामस्वरूप जन-धन की कितनी हानि हुई; और क्या घायल लोगों को कोई मुआवजा दिया गया है ?

# †[Derailment of train at Birohe Station near Allahabad

13. SHRI RAM SAHAI: Will the Minister of RAILWAYS be pleased to sate whe her it is a fact that a bogie of the Dethi-bound Delhi-Calcutta Express derailed at Birohe station near Allahabad on the 14th May, 1968; if so, what was the extent of loss of life and property as a result thereof, and whether the injured persons were given any compensation?]

रेल मंत्री (श्री सी० एम० पुताचा) : जी हां। इस दुर्घटना में किसी की जान नहीं गयी। लेकिन चार रेल कर्मचारियों और तीन यात्रियों को मामुली चोटें पहुंची। सभी यात्री

प्राथमिक चिकित्सा के बाद याता पर आगे चल पड़े। रेल सम्पत्ति को लगभग 29,240 रुपये की क्षति का अनुमान है। घायल यातियों को कोई मुआवजा नहीं दिया गया।

†[THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): Yes. In this accident there was no loss of life. How ever, four railway staff and three passengers sustained minor injuries. All the passengers proceeded onwards after being rendered first aid. The cost of damage to railway property was estimated at approximately Rs. 29,240. No compensation was paid to the injured passengers.]

### रतलाम के निकट रेल दुर्घटना

14. श्री राम सहाथ: क्या रेल मन्त्री 6 मई
1968 को राज्य सभा में तारांकित प्रश्न् संख्या 177 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि 18 अप्रैल, 1968 को रतलाम के निकट जो रेल दुर्घटना हुई उसके लिये जिम्मेदार रेल कर्मचारियों को क्या क्या सजायें दी गई?

#### †[RAILWAY ACCIDENT NEAR RATLAM

14. SHRI RAM SAHAI: Will the Minister of RAILWAYS bepleased to refer to the reply to S arred Question No. 177 given in the Rajya Sabha on the 6th May, 1968 and state the details of punishment awarded to each of those Railway employees who were found responsible for the Railway accident that took place near Ratlam on 18th April, 1968?]

रेल मंत्री (श्री सी० एम० पुनाचा): रेल संरक्षा के अपर आयुक्त ने इस दुर्घटना की विधिक जांच की थी। दुर्घटना की जिम्मेदारी ठहराने के बारे में उनकी रिपोर्ट की अभी प्रतीक्षा की जा रही है।

†[THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): The Additional Commissioner of Railway Safety held a s atutory inquiry into this accident, His report de ailing responsibility for the accident is still awaited.]